Court-II

Mentioning

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 51 /2017
CA-846/2016, HC

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February, 2017, 10.30 A.M

Name of the Company	Patton Securities Pvt.Ltd		
Under Section	**391(2), 394**		**Amalgamation**
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	Mrs. Manju Bhuteria, Advocate		15/2/17

ORDER

Heard the Ld. Counsel for the petitioners. The petition is admitted subject to scrutiny by the department.

2. This petition has been filed for confirmation of the Scheme of Arrangement and Amalgamation between the petitioner companies and their respective shareholders.

3. Let notice of this petition for sanction of the Scheme of Arrangement be served on the Central Government (through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata), Income Tax Department, having jurisdiction over the petitioners, Registrar of Companies, West Bengal, Official Liquidator, CCI and other relevant sectoral regulators, if applicable by sending the same by hand delivery through special messenger or by registered post or speed post within 5 days from the date of this order for filing their representation, if any, on the petition within 30 days from the date of notice. Copy of the petition along

with all annexure shall be sent with the notice. The notice shall specify the date fixed for hearing of the petition and shall state that representation, if any, should be filed before this Tribunal within 30 days of the date of receipt of the notice with a copy of such representation being sent simultaneously to the petitioners and/or their advocates. If no such representation is received by the Tribunal, within the said period, it shall be presumed that such Authorities have no representation to make on the Scheme of Arrangements and Amalgamations. Such notice shall be sent in the Form No.CAA.3 of the Companies (Compromises, Arrangements & Amalgamation) Rules, 2016 with necessary variations incorporating the directions therein.

4. Let advertisement of the hearing of the petition be published once in "Business Standard"and once in "Pratidin" 10 days before the date fixed for hearing pursuant to Form No. NCLT 3A of the National Company Law Tribunal Rules, 2016 with necessary variations.

5. The petition is fixed for hearing on 07/04/2017

Certified copy of the order may be issued upon compliance of all requisite formalities.

(S. Vijayaraghavan)
Member (T)

(Vijai Pratap Singh)
Member (J)